

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 187/2016**

**SECTION OF THE COMPANIES ACT: 391 (2) & 394**

**In the matter of:**

**M/s. Superlative Products Pvt. Ltd.**

..... **Petitioner**

**Order deliver on 05.10.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Shri Dilip Singh, Advocate  
Ms. Geeta Panday, Advocate  
Shri Amit Kumar, Company Secretary

For Regional Director : None Appeared

For official Liquidator : None Appeared

**ORDER**

This matter was filed under section 391 (2) & 394 of the Companies Act, 1956 before Hon'ble High Court of Delhi and received on transfer to this Tribunal pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

OL and RD reports have been filed on 17.5.2017 & 14.9.2017 respectively.

On 4.10.2017, the petitioner has filed compliance affidavit in terms of notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India and affidavit with regard to compliance of regulatory/statutory bodies. The advocate for the petitioner has also filed affidavit in compliance of Hon'ble High Court order dated 8.3.2016.

List the matter before the Hon'ble Principal Bench on 10.10.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**